THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.30/2020 Un-numbered Company Appeal (AT) (Insolvency) No.__/2019 (F.No.29.11.2019/NCLAT/UR/1704

In the matter of:

M/s Premraj Packagings

.... Appellant

Versus

M/s Unnao Distelleries & Breweries Respondent

Appearance: Mr. Tushar Tyagi, Advocate for the Appellant.

06.01.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 29.11.2019 and the Office after scrutiny of the Memo of Appeal on 30.11.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 02.12.2019. The Appellant re-filed the Memo of Appeal on 02.01.2020. It is stated in the Interlocutory Application (IA) that one of the defects pointed out by the Registry was being the Annexures at page number 60, 62, 64, 68 and 70 etc. were dim and illegible and some of them were also required to be retyped and translated in English. Hence, there is delay of 26 days in refiling the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in refiling the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 07.01.2020.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar